

entered into by the State Trading Corporation with mineowners. Such contracts have been placed with mineowners in Jajpur, Badampahar and Barajamda areas having regard to their capacity to load full train loads. The quotas held by such parties when they exported iron on their own account may not have any relation to the supplies now obtained from them. It would not be in the business interest of the Corporation to disclose details of individual contracts.

Works Committees

*1637. **Shri Ram Krishan:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 249 on the 19th November, 1957 and state:

(a) whether any study group to go into the functioning of works committees in the country has since been appointed;

(b) if so, whether the study group has started its work; and

(c) if so, the nature of the work done so far?

The Deputy Minister of Labour (Shri Abid Ali): (a) The proposed study group has not yet been appointed.

(b) and (c). Do not arise.

State Trading Corporation of India (Private) Ltd.

*1637-A. { **Shri V. C. Shukla:**
Shri Panigrahi:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of Bihar have made any representations to the Central Government in respect of the iron-ore purchase policy of the State Trading Corporation of India (Private) Ltd;

(b) whether Government have examined the matter; and

(c) if so, with what results?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Yes, Sir.

(c) A reply stating the correct position has been sent to Bihar Government.

Central Information Service

*1638. { **Shri D. C. Sharma:**
Shri Vajpayee:
Shri Jagadish Awasthi:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 1443 on the 3rd April, 1958 and state:

(a) whether the rules governing the Central Information Service have since been finalised; and

(b) if so, whether a copy of the rules will be laid on the Table?

The Minister of Information and Broadcasting (Dr. Keskar): (a) The rules have been finalised at an inter-departmental meeting and the Union Public Service Commission's concurrence has just been received. The rules will be notified in the Gazette shortly.

(b) Though there is no need to do, so a copy can be laid on the table if so desired.

Cement Industry

*1639. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total estimated additional income likely to accrue to the Cement Industry in one year following the revision of fair prices payable to the cement producers announced in 1958; and

(b) the stock position with the factories as on the date of revision?